

(c) to (e) No, Sir. The Government has prominently displayed in Customs Area at the International Airports the notice regarding eligible baggage allowance applicable for various categories of passengers including restriction and provisions for non-compliance etc. In the 'Arrival Card' (To be filled up by the International Passengers upon arrival in India) the details of provisions of Customs Act, 1962 and Penal Provision thereon for non-declaration etc. have also been clearly indicated.

Statement

*Details of undeclared goods recovered from celebrities/
actors and duty/penalty imposed on them*

(Rs. in crores)

Year	Number of cases	Value of goods seized	Duty involved	Fine /Penalty
2009-10	1	0.44	0.16	0.12/0.05
2010-11	1	0.60	0.14	0.09/0.04
2011-12 (Upto June, 11)	03	0.81	Duty, Fine/Penalty is to be quantified.	

DTAA with other countries

199. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of FINANCE be pleased to state:

- (a) the countries with which India has Double Taxation Avoidance Agreements (DTAA);
- (b) whether Government proposes to sign Tax Information Exchange Agreements (TIEA) with certain countries;
- (c) if so, the details thereof; and
- (d) the fresh steps taken by Government to begin search for trail of money stashed in secret bank accounts in tax havens abroad?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM):

- (a) The Government of India has Double Taxation Avoidance Agreements (DTAAs) with 80

countries, namely Armenia, Australia, Austria, Bangladesh, Belarus, Belgium, Botswana, Brazil, Bulgaria, Canada, China, Cyprus, Czech Republic, Denmark, Egypt, Finland, France, Germany, Greece, Hungary, Iceland, Indonesia, Ireland, Israel, Italy, Japan, Jordan, Kazakhstan, Kenya, Korea, Kuwait, Kyrgyz Republic, Libya, Luxembourg, Malaysia, Malta, Mauritius, Mexico, Mongolia, Montenegro, Morocco, Mozambique, Myanmar, Namibia, Nepal, Netherlands, New Zealand, Norway, Oman, Philippines, Poland, Portuguese Republic, Qatar, Romania, Russia, Saudi Arabia, Serbia, Singapore, Slovenia, South Africa, Spain, Sri Lanka, Sudan, Sweden, Swiss Confederation, Syria, Tajikistan, Tanzania, Thailand, Trinidad and Tobago, Turkey, Turkmenistan, UAE, Uganda, UK, Ukraine, USA, Uzbekistan, Vietnam and Zambia.

(b) and (c) Yes Sir. The Government has identified 22 priority countries/jurisdictions for negotiation of Tax Information Exchange Agreements (TIEAs). Negotiations have been completed with 16 countries/jurisdictions, namely, Argentina, Bermuda, Bahamas, British Virgin Islands, Cayman Islands, Congo, Costa Rica, Gibraltar, Guernsey, Isle of Man, Jersey, Liberia, Macau, Marshall Islands, Monaco and Saint Kitts & Nevis. Out of these, TIEAs have already been signed by the Government with five countries/jurisdictions, namely, Bahamas, Bermuda, British Virgin Islands, Cayman Islands and Isle of Man.

(d) The Government of India has framed a comprehensive five pronged strategy in order to obtain trail of money stashed in secret bank accounts in tax havens abroad. The strategy comprises of:

- (i) Joining the global crusade against 'black money' (for example our action in G-20, Global Forum on Transparency and Exchange of Information for Tax Purposes, Task Force on Financial Integrity and Economic Development, Financial Action Task Force, UN, OECD etc.);
- (ii) Creating an appropriate legislative framework (Various anti-tax evasion measures legislated in existing Act and proposed in the DTC, New DTAAs and TIEAs, amending existing DTAAs);
- (iii) Setting up institutions for dealing with Illicit Funds (10 Income-tax Overseas Units, dedicated computerized Exchange of Information [EOI] Unit);
- (iv) Developing systems for implementation (new manpower policy); and
- (v) Imparting skills to the manpower for effective action (constant training for skill development).